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NOTIFICATION
(INCOME-TAX)

No. 7099 (F.No.197/21686-ITA.1): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "National Welfare Fund for Sportspersons, New Delhi" for the purpose of the said clause for the assessment years 1983-84 to 1985-86.

(K.K. TRIPATHI)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To

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2. The Commissioner of Income-tax, Delhi-VI, New Delhi with ref. to his letter No.CIT.VI/72/82/1333 dated, 27-11-1986.
3. All Commissioners of Income-tax.
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